

(2003) 01 P&H CK 0095

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. 10873-M of 2000

Rani alias Ravinder and Paramjeet Kaur

APPELLANT

Vs

State of Punjab and Smt. (sic) Kaur

RESPONDENT

Date of Decision : 29-01-2003

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482
Penal Code, 1860 (IPC) — Section 120B, 406, 498A

Citation : (2003) 01 P&H CK 0095

Hon'ble Judges : Ashutosh Mohunta, J

Bench : Single Bench

Advocate : S.K. Garg Narwana, for the Appellant; Radhika Suri, AAG, for the Respondent

Final Decision : Dismissed

Judgement

Ashutosh Mohunta, J.—The present petition has been filed for quashing F.I.R. No. 73 dated 19.3.1999 u/s 406/498-A/120-B I.P.C. registered at Police Station Kotwali Patiala.

2. Shri S.K. Garg Narwana, learned counsel for the petitioners, states that the trial Court has already acquitted all the accused in the present case and therefore, the present petition has been rendered infructuous.

3. In view of the statement made by Shri Garg, the present petition is dismissed as having become infructuous.